

Note

“It is for the information of Ld. Advocate and Litigants that in reference to letter bearing D.O. No. AG/SECY/06 dated 15.01.2025 from Sh. Parvinder Singh Chauhan, Advocate General, Haryana, Registry will not accept any case, if there is no acknowledgment of receiving of petition by way of putting a stamp will be given by the office of Advocate General, Haryana in the cases, wherein State of Haryana or any of its instrumentalities is a party.

And, in case changes have been made in the petition due to any reason and petition is re-filed in this Hon’ble Court, a fresh copy of advance copy is required to be submitted in the Office of Advocate General, Haryana and the office shall re-affix the fresh stamp, in order to ensure that the copy of petition submitted in the office of Advocate General, Haryana is identical to the copy being filed in this Hon’ble High Court.

Moreover, the acknowledgement of receiving of petition by way of putting a stamp will be given by the office of Advocate General, Haryana till 1:00 P.M everyday except in the cases wherein the Hon’ble Court has allowed the mentioning for filing of the petition/Misc. Application after 1:00 PM.”